



सीमा शुल्क के मुख्य आयुक्त का कार्यालय, बेंगलूर सीमा शुल्क अंचल,
केंद्रीय राजस्व भवन, क्वीन्स रोड, पी.बी. नं. 5400, बेंगलूर - 560 001

OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS
BENGALURU CUSTOMS ZONE: C.R. BUILDING: QUEEN'S ROAD: P.B. No.5400,
BENGALURU - 560 001

Tel:080-22862177/22863714 Fax:080-22862419/22868795

Email: ccu-cusblr@nic.in

सी. सं. C.No. VIII/48/07/2018 CCO-VI CUS BZ

दिनांक/Date: 1.01.2019

सेवा में/ To

Website Copy

1) The Director General, Narcotics Control Bureau,
Ministry of Home Affairs, West Block No. 1
Wing No. 5, R. K. Puram,
New Delhi - 110066

2) The Director General,
Directorate of Revenue Intelligence,
'D' Block, I. P. Bhawan, I. P. Estate,
New Delhi - 110002

(By Email)

3) The Director General,
Directorate General of Central Excise Intelligence,
West Block, VII, Wing No. VI, 2nd Floor, R. K. Puram,
New Delhi - 110066.

4) The Commissioner,
Directorate of Legal Affairs, 4th Floor,
Rajendra Bhawan, 210, Deendayal Upadhyay Marg,
New Delhi - 110002

5) All Principal Commissioners/Commissioners,
Customs, Customs (Prev.), Central Excise, Service Tax.

6) Commissioner of Customs, Airport & Air Cargo Complex/City Customs/Mangalore.
Sir/Madam,

Sub: Legal verification of AEO Applications - reg.

Please refer to the letters F. No. D/20/DIC/AEO files distribution/40/2017 dtd. 08.01.2018 and dated 15.01.2018, issued by the Asst. Commissioner (DIC)/AEO Programme, CBEC, New Delhi.

02. The following applicant has applied for AEO-LO Status:

Sr. No.	Name of AEO Applicant	Address	Type of Status Applied
01	M/s. Sri Ganesh Shipping Agency.	2 nd Floor, Kanara Towers, Kottara Chowki, Mangalore-575006	LO

03. It is requested that details as mentioned below against these entities may be sent to this office on this office e-mail id ccu-cusblr@nic.in within 21 days from the date of issue/upload of this letter on CBEC website.

04. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

05. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.


06. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Years to the total duty paid or Drawback claimed during the same period i.e. last three Financial year.

07. The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

08. These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016

09. In case no comments are received within 21 days, it will be presumed that you have no objection in granting "AEO" status to the above applicants.

भवदीय/Yours faithfully,


[एम. रमण रेड्डी / M. RAMANA REDDY]

अपर आयुक्त (मु. आ. का.)

ADDITIONAL COMMISSIONER (CCO)

Copy to :

1. The AEO Programme Manager, Director General of Performance Management Customs & Central Excise, 'D' Block, I. P. Estate, New Delhi - 110 002.
2. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
3. The Addl. Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.